



**THE HIGH COURT OF KERALA**

Ernakulam-682031

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**OFFICIAL MEMORANDUM**

Sub.: Covid-19 pandemic- judicial officer or staff turning positive- need to ensure timely medical assistance- reg.

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The surge in Covid -19 cases is of grave concern for all, as it has not spared any section of the society. The judicial officers and staff are more vulnerable to the disease, as they are part of an essential service that needs to be functional during the pandemic. In the circumstances, the Administrative Committee of the High Court considered the issue and was pleased to issue the following directives for ensuring timely help to the judicial officers/ staff affected by covid-19.

1. The District Judge shall nominate a senior judicial officer in each court centre, who shall immediately report to the District Judge, if any judicial officer or staff in the court centre turns covid positive.
2. The District Judge shall also constitute a Committee at the District level consisting of the District Judge, one or two Additional District Judges, the Chief Judicial Magistrate and a representative of the staff.
3. As and when the District Judge gets intimation regarding any judicial officer or member of staff turning covid- 19 positive, the said Committee shall look into it and keep a watch on the condition of the said patient and ensure all medical help. They shall contact the District Medical Officer in this regard, if necessary.

4. The District Judge shall also inform the Honourable Judge in charge of the District concerned and the Registrar, all such instances and alert if anything is to be done at High Court level.

5. The aforesaid Committee shall also attend to any emergency in respect of the family members of the judicial officers.

All the District Judges are directed to take immediate steps accordingly.

(By Order)



P.G. Ajithkumar  
Registrar (District Judiciary)

To

The District Judges and the Chief Judicial Magistrates